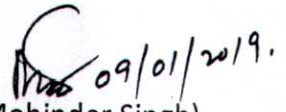


F.No. 01(05)/Circular/CESTAT/2017
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

Date: 09.01.2019

CIRCULAR

It has been noticed that hearing notices/orders are not dispatched within three days from the date of their receipt. Hon'ble President has taken serious exception to this lapse. Hence, it is directed that Assistant Registrar shall ensure that notices/orders are dispatched within three days from the date of receipt of the same from the Bench/Members.


(Mohinder Singh)
Dy. Registrar (Judl.)

Copy to:-

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. PA to Registrar, CESTAT, New Delhi.
3. Dy. Registrar/ Asst. Registrar, CESTAT all Benches.
4. Website/Guard file/Office Copy.